

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 4/2009
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)



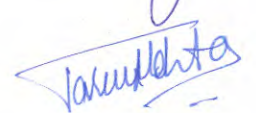


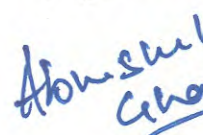
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2017

NAME OF THE COMPANY: Union of India

V/s.

M/s. Maytas Properties Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 388B

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Visender Ganda, Sr. Adv.		for Respondent No'1 Company	
2.	Mr. Raghunandan Rao, Adv.			
3.	Ms. Shelly Khanna, Adv.			
4.	Mr. Neerav Kapari,		Representatives of R. Company.	
5.	Ms. Reena Jalan			
6.	Mr. Vipul Ganda, Adv.		JL & PS	
7.	Mr. Tarun Mehta, Adv.			
1	Saud Ahmed, JD		UOI/ SFIO	
2.	Ajit Shrivastav, Prosecutor			
3.	Bhawana Kumari, Consultant			
4.	Saujeen Narula, CGSC/Adv			
5.	Abhishek Chauri, Adv			
				
				

P.T.O.

ORDER

Learned state counsel states that some of the persons who figured in the list of defaulters in the investigation report have been inadvertently left out to be impleaded as party respondents. In that regard additional affidavit is sought to be filed by bringing on record the allegations and their names.

Mr. Ganda, learned senior counsel has however, submitted that the new directors appointed by the Ministry of Corporate Affairs in 2011 have been unnecessarily dragged in and there is no finding against them in the investigation report. If that be so, the learned state counsel shall make a statement to that effect on the next date of hearing after closely examining to investigation report.

List on 21.02.2017.

S/D
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT
S/D)
(R. VARADHARAJAN)
MEMBER (J)